



2026:AHC:22702-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 259 of 2026

Mohammad Arif

.....Petitioner(s)

Versus

State of U.P. and 6 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Raj Kumar Singh, Sunil Kumar Singh
Counsel for Respondent(s)	:	Jagdish Pathak (S.C.)

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner, a lawyer, *inter alia*, seeking a direction to the respondents to transfer respondent No. 7 from the present place of posting and raising grievance regarding the working in relation to the Tehsil-Shahganj, District-Jaunpur at the Headquarters Jaunpur.
2. A perusal of the petition indicates that representations have been made by the lawyers, *inter alia*, seeking transfer of respondent No. 7 and threatening dire consequences in case transfer does not take place.
3. Filing of representations of the present nature and then seeking direction from the Court in a PIL for transfer of an officer, cannot be countenanced. The lawyers are not expected to decide about the postings of the officers.
4. Insofar as the working pertaining to the tehsil is concerned, none of the representations have made grievance exclusively in relation to the said aspect of the matter. The predominant object of making representations have been to seek a transfer of respondent No. 7.
5. In that view of the matter, in case, the objection pertains to place of working, the grievance has to be confined to the said aspect of the matter and if such a grievance is raised, same shall be dealt with by the appropriate authority in accordance with law.

6. With the above observations, the petition stands disposed of.

February 3, 2026
Mukesh Pal/AKShukla

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)